

By E-Mail/Speed post/ Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-81/2023/10541/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Kamrup, Amingaon

Dated Guwahati, the 17th October, 2023

Sub:- **Permission to avail Leave Travel Concession (LTC)**
Ref:- DJKA/8073/2023, dated 10.10.2023

Sir,

With reference to the above, I am directed to inform you that Shri. Pallab Bordoloi, Civil Judge (Jr. Div.), Kamrup, Amingaon has been granted permission to avail LTC for the block period of 2022-2025, to travel to Trivandrum, Kerala and return back to Guwahati [From Guwahati to Kerala (Kochi Airport) via Bengaluru without halt at Bengaluru on 22.10.2023, from Kochi (Kerala) to Trivandrum (Kerala) by road journey, return from Kerala to Guwahati (by air) on 29.10.2023 via Bengaluru without halt at Bengaluru], along with his wife Smti. Suman Mahanta Bordoloi, son Shri Bornil Bordoloi and daughter Smti. Lakshita Bordoloi, w.e.f. 22.10.2023 to 29.10.2023, by the shortest possible route, as per existing Rules.

Shri Bordoloi may be informed accordingly

Thanking you,

Yours faithfully,



REGISTRAR (VIGILANCE)

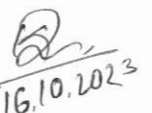
Memo No. HC.VII-81/2023/10542-10545/A.

Dated 17th October, 2023

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Pallab Bordoloi, Civil Judge (Jr. Div.) cum JMFC, Kamrup, Amingaon for information, with reference to his letter dated 10.10.2023.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


REGISTRAR(VIGILANCE)


16.10.2023